

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 125/TT/2016

- Subject:** Determination of tariff for fibre optic communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links being **Asset-1:** Central Sector portion (2186.339 km) and **Asset-2:** BBMB portion (208.438 km) totaling to 2394.777 km in Northern Region for tariff block 2014-19.
- Date of Hearing:** 6.12.2016
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Rajasthan Rajya Vidyut Prasaran Nigam Limited and 17 others
- Parties present:** Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL
Shri K.K. Jain, PGCIL
Shri Rakesh Prasad, PGCIL
Shri R.B. Sharma, Advocate for BRPL
Shri Manoj Kr. Sharma, Advocate for Rajasthan Discoms
Shri Pradeep Misra, Advocate for Rajasthan Discoms

Record of Proceedings

The representative of petitioner submitted that tariff under Regulation 7(7) of the Terms and Conditions of Tariff Regulations, 2014 was allowed vide order dated 6.10.2016 for inclusion in PoC computation and requested for grant of final tariff.

2. BSES Rajdhani Power Limited (BRPL), Respondent No. 12 has submitted reply vide affidavit dated 19.9.2016 and the petitioner has filed rejoinder dated 2.12.2016 to the reply of BRPL.



3. The Commission directed the other respondents to file reply by 29.12.2016 and the petitioner to file rejoinder, if any, by 9.1.2017. The Commission further directed to list the matter for final hearing on 17.1.2017. The Commission also directed the parties to comply with the above directions within the specified dates.

By Order of the Commission

sd/-
(T. Rout)
Chief (Legal)

